

(c) the present status of revival package of Praga Tools and by when it is likely to start its production?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) and (b) No revival package has been approved for Praga Tools Limited. So far as Indian Drugs and Pharmaceuticals Ltd., (IDPL) is concerned, it is a public sector undertaking under the D/o Pharmaceuticals. The Department of Pharmaceuticals has informed that the company has been incurring heavy losses for a long time. Company was declared sick and referred to Board for Industrial and Financial Reconstruction (BIFR) in 1992. The earlier revival/rehabilitation packages of IDPL have failed to achieve the desired results. In view of the same, the Government has decided to sell that much surplus land of IDPL, as would be required to clear the outstanding liabilities, implementing Voluntary Retirement Scheme (VRS)/Voluntary Separation Scheme (VSS) and to close the Company after meeting all the liabilities.

(c) There is no revival package for Praga Tools Limited.

Progress of scheme on Enhancement of Global Competitiveness of Indian Capital Goods

3720. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that specific objectives were flagged while launching the scheme on Enhancement of Global Competitiveness of Indian Capital Goods sector in 2014 by Government;

(b) if so, the details of the achievable objectives so identified; and

(c) whether any quantifiable progress is visible on ground under the scheme after its launch two years ago and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) Yes, Sir.

(b) The objective of the scheme is to make Indian Goods Sector globally competitive by addressing the issues of Technological depth creation in the capital goods sector besides creating Common Industrial Facility Center.

(c) With a view to achieve the above objectives the scheme have provision for technological depth creation by way of setting up of Centre of Excellence (CoE) for technology development and by extending financial support for acquisition/transfer of technology under Technology Acquisition Fund Programme (TAFP) component of the Scheme.

As regards Common facilities for the industry, the scheme has components for setting up Common Engineering Facility Centre, Integrated Industrial Facility and Test and Certification Centre.

So far under the scheme, four proposals have been approved under CoE component which includes (1) Development of hi-tech shuttle less loom by Central Manufacturing Technology Institute, (2) Development of 11 Machine Tools Technology by Indian Institute of Technology, Madras, (3) Development of 3 Welding Technologies by PSG College of Technology, Coimbatore and (4) Development of Smart Submersible Pumps by Scientific and Industrial Testing and Research Centre, Coimbatore. Financial support have been approved under TAFP for acquisition/upgradation of technology for (1) two machine tools technology by HMT Machine Tools Limited (2) manufacturing high end specialized power cables by Allied Engineering Works, Delhi (3) Development and Commercialization of Titanium Casting with Ceramic Shelling Technology by PTC Industries and (4) Cutting Edge Robotic Laser Cladding Technology for Hydro Turbines by IPM Pvt. Ltd.

As regards Common facilities, an Integrated Machine Tools Park is being set up in Tumakuru in collaboration with the Government of Karnataka. Setting up of Common Engineering Facilities have been approved for (i) Dies, Moulds and Tools Industry in Chakan, (ii) Textile Machinery and other CG Sectors in Bardoli (iii) Training Centre for Machine Tools at HMT Machine Tools, Bangalore and (iv) High end specialized training centre with Russian collaboration in Metallurgy and Heavy Engineering in HEC, Ranchi.

Harsher punishment in cases of drunk and negligent driving

†3721. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Supreme Court has given suggestion to the Central Government to make the punishment stringent in cases of drunk, negligent and rash driving to curb the rising road accidents;

(b) whether the Court has also suggested that the provision for punishment of two years under the Motor Vehicles Act and the Section 304-A of IPC is quite less;

(c) if so, the reaction of Government thereto; and

(d) by when necessary law would be enacted in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) The Department related

† Original notice of the question was received in Hindi.